NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 47/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES:

All Arch India Pvt. Ltd.

V/s.

M/s. Siddhivinayak Infrasystem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

ASIF NAQV Respondet Samcer Chaudankar Petitioner

ORDER C.P. NO. 47/I&BP/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. After some discussion, it was found that although the Petition was filed way back in November but due to certain objections the Petition was amended and the present position is that the Amended Petition is circulated on 14.03.2017.
- 3. From the side of the other side, the Learned Representative has stated that the Vakalatnama and the Reply is to be filed. Time be granted. The same can be filed on or before 31.03.2017. The Preliminary Issue whether this Petition can be admitted for adjudication or not is yet to be considered. Thereafter further time schedule can be pronounced.
- C.P. is adjourned to 31.03.2017 for Arguments on Preliminary 4. Issue. Sd/-

M.K. Shrawat Member (Judicial)

Dated: 20.03.2017